

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**APPEAL No. 164 of 2014 &**  
**I.A. No. 263 of 2014**

**Dated : 8<sup>th</sup> July, 2014**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Talwandi Saho Power Ltd. ...Appellant(s)**

**Versus**

**Punjab State Electricity Regulatory ...Respondent(s)**  
**Commission & Ors.**

**Counsel for the Appellant (s) : Ms. Shikha Ohri**

**Counsel for the Respondent (s): Ms. Swapna Seshadri for R.2**  
**Mr. Sakesh Kumar for R.1**

**ORDER**

Admit. Ms. Swapna Seshadri takes notice on behalf of Respondent No.2 and seeks some time to file the reply. Notice be issued to the other Respondents returnable on 08.08.2014. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **08.08.2014**. In the meantime, the learned counsel for the Respondent is directed to file the reply on or before 31.07.2014 after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**